

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 781/2024

In the matter of:

Manish Jain..... Applicant

Versus

UOI & Ors Respondent(s)

NDOH: - 10.07.2025

INDEX

S. No.	Contents	Page No.
1	Action taken report on behalf of Delhi Pollution Control Committee (DPCC).	1-2
2	<u>Annexure-1 (Colly)</u> Copy of the letters dated 03.03.2025 and 11.06.2025 issued to DDA, Urban Development Dept., MCD, I&FC, DJB, DP & DM (Central).	3-6

Filed by

New Delhi:

Dated: 9th.07.2025

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 781/2024

In the matter of:

Manish Jain

.....Applicant

Versus

UOI & Ors

....Respondent(s)

ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE.

I, Sanjay Vatts, Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That the applicant has raised the grievance regarding dumping of domestic dry and wet garbage, commercial waste/garbage and other types of garbage as well as debris on the bank of river Yamuna near Pusta Road and its Ghats near Wazirabad and Jagatpur village.
3. That this Hon'ble Tribunal took up the above referred matter on 02.08.2024 and pleased to issue notice to all respondents.
4. That the bank of river Yamuna near Pusta Road and its Ghats near Wazirabad and Jagatpur Village comes under O-Zone within the jurisdiction of DDA.



Sanjay Vatts

5. That the Solid Waste Management Rules, 2016 as notified by MoEF&CC under Environment (Protection) Act, 1986, are applicable across the country. Rule 15 of Solid Waste Management Rules, 2016 stipulates duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.
6. That answering respondent issued a letter dated 03.03.2025 to DDA, Urban Development Department-GNCTD, MCD, I&FC, DJB, Delhi Police & District Magistrate (Central) to take necessary action pertaining to them on the basis of Judgement dated 13.01.2015 passed by this Hon`ble Tribunal in O.A. No. 06 /2012 (Manoj Mishra vs GNCTD and Others) and provide action taken report.
7. That, as no action taken report has been received, therefore a reminder letter was issued on 11.06.2025. Copy of the letters dated 03.03.2025 and 11.06.2025 are enclosed herewith as ANNEXURE-1 (Colly). No response has been received by any of the Authorities, therefore, an email was issued to all the authorities required to work on ground on 19.06.2025.
8. That, in view of the above, the present action taken report may kindly be taken on record.

[Signature]
 DEPONENT

VERIFICATION
 I identify the deponent who has signed in my presence

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

09 JUL 2025

Verified at New Delhi on this ___ day of July 2025.

The Seal of Delhi Commission of Oath
 S.L. No. 58/2023
 MAHANT KUMAR CHOUBEY
 App. By. Delhi High Court
 Period-15/07/2023
 to-14/07/2025
 T/S Hazari Court, Delhi-110054

CERTIFIED THAT THE DEPONENT
 Shri/Smt./Km. *[Signature]*
 S/o W/o D/o *[Signature]*
 I/o *[Signature]*
 identified by Shri *[Signature]*
 has solemnly sworn at
 Delhi on *[Signature]*
 that the Contents of the *[Signature]*
 which have been read and explained to him are true and correct to his knowledge.

[Signature]
 DEPONENT

09 JUL 2025
 Oath Commissioner Delhi

277

MOST URGENT
NGT MATTER

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
visit us at : <http://dpcc.delhigovt.nic.in>



(3)

F. No. DPCC/CMC-VII/OA-781/2024/NGT/2024 / 5457-64

Dated: 03-03-2025

To,

1. The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, I.N.A., New Delhi- 110023.
2. The Director of Local Bodies,
Urban Development Department,
Govt. of NCT of Delhi,
9th & 10th level, Delhi Secretariat,
I.P. Estate, Delhi-110002
3. The Commissioner (MCD) (North)
4th Floor, Dr. SPM Civic Centre,
Minto Road, Delhi – 110002.
4. The Chief Engineer (Zone-II),
Department of Irrigation & Flood Control,
L.M. Bund Office Complex, Shastri Nagar,
Kishan Kunj, Delhi- 110031.
5. The Chief Executive Officer,
Delhi Jal Board, Varunalaya,
Phase-II, Jhandewalan,
New Delhi- 110055.
6. The Commissioner of Police,
Delhi Police, Delhi Police Headquarters,
Jai Singh Road, New Delhi-110001.
7. The District Magistrate (Central)
Office of the District Magistrate
14, Daryaganj, Delhi- 110002.

Annexure-1 (Copy)

Sub.: Regarding Orders passed by Hon'ble NGT in O.A. No. 781/2024 in the matter of "Manish Jain Vs. UOI & Ors" dated 13.11.2024.

Sir,

This has reference to the order dated 13.11.2024 passed by Hon'ble National Green Tribunal in Original Application No. 781/2024 in the matter of "Manish Jain Vs. UOI & Ors" (copy enclosed) regarding Dumping of domestic dry and wet garbage, commercial waste/garbage on the bank of river Yamuna near Pusta Road and its Ghats near Wazirabad and Jagatpur Village and seeking intervention of this Hon'ble Tribunal to direct the Respondents to take effective steps to clear/remove debris from Yamuna Bank between boundary wall of Delhi Jal Board, Wazirabad to Shyam Ghat at Jagatpur and all other locations suffering the same issues.

It was also informed that in that 3 kilometers stretch many Ghats had been encroached by the unauthorized occupants even by making pakka structure at (obviously the same cannot be raised without indulgence of the officials either for some consideration or some other benefits, who are responsible to protect the Yamuna river) i.e. Ram Ghat, Kalighat, Hanuman Chowk, Shyam Ghat etc which are badly affecting the health of residents and surrounding natural habitat of Wazirabad, Jagatpur village area. The applicant has also raises the issue of non-implementation of various environmental laws, more particularly the Air (Prevention and Control of Pollution) Act, 1981, water (Prevention and Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986 which has led adverse impacts on public health and environment at large.

Contd...2

4

The Hon'ble NGT in the order dated 13.11.2024 has issued following directions as reproduced below:-

- "
6. Let affidavit of competent authority to this effect be filed within a period of four weeks.
 7. Applicant is also permitted to amend the cause title of the original application and implead the Delhi Development Authority (DDA) through competent authority and serve the said additional respondent and file corrected memo of parties and affidavit of service.
 8. List on 06.03.2025.
-"

It is pertinent to mention that in its order dated 13.11.2024, Hon'ble NGT has permitted the applicant to amend the cause title of the original application and implead the Delhi Development Authority (DDA) through competent authority and serve the said additional respondent.

Further, as per the Solid Waste Management Rules, 2016, appropriate actions regarding scientific handling & management of municipal solid waste are to be taken by the concern departments like, Department of Urban Development, Local Bodies/ Authorities, District Magistrate, etc.

In addition to the above, the Hon'ble NGT has taken serious view w.r.t. dumping of solid waste material, debris and construction waste in & around river Yamuna and completely prohibited on dumping of any material in & around river Yamuna vide judgment dated 13.01.2015 in O.A. No. 06/2012 in the matter of "Manoj Mishra Vs UOI & Ors.". And vide said judgment the Hon'ble NGT has directed the concerned authorities/departments to impose penalties w.r.t. dumping of waste materials in & around river Yamuna. (copy of relevant part of the said judgment is enclosed)

In view of above, you are requested to take necessary action pertaining to your department & submit the compliance report in this office.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

Yours sincerely



P.S. Pankaj
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, I.S.B.T. Building
Kashmere Gate, Delhi-110006

Encl.: As above

Copy to: -

1. Sh. Dinesh Jindal, In-charge, Legal Cell, DPCC

9c

279

By Speed Post
MOST URGENT/NGT MATTER

DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 3rd FLOOR, Block 1, DMRC IT Park, Shastrri Park, DELHI-110053
 visit us at : <http://dpcc.delhigovt.nic.in>
 E-Mail ID: teamcmc7dpcc@gmail.com



F. No. DPCC/CMC-VII/OA-781/2024/NGT/2025/6002-6011

Dated: 11.06.2025

REMINDER-1

To,

1. The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, I.N.A., New Delhi- 110023.
2. The Director of Local Bodies,
Urban Development Department,
Govt. of NCT of Delhi,
9th & 10th level, Delhi Secretariat,
I.P. Estate, Delhi-110002
3. The Commissioner (MCD) (North)
4th Floor, Dr. SPM Civic Centre,
Minto Road, Delhi – 110002.
4. The Chief Engineer (Zone-II),
Department of Irrigation & Flood Control,
L.M. Bund Office Complex, Shastrri Nagar,
Kishan Kunj, Delhi- 110031.
5. The Chief Executive Officer,
Delhi Jal Board, Varunalaya,
Phase-II, Jhandewalan,
New Delhi- 110055.
6. The Commissioner of Police,
Delhi Police, Delhi Police Headquarters,
Jai Singh Road, New Delhi-110001.
7. The District Magistrate (Central)
Office of the District Magistrate
14, Daryaganj, Delhi- 110002.

Sub.: Reminder seeking ATR regarding Orders passed by Hon'ble NGT in O.A. No. 781/2024 in the matter of "Manish Jain Vs. UOI & Ors" dated 06.03.2025.

Sir,

This has reference to the previous letter dated 03.03.2025 (copy enclosed) and orders dated 13.11.2024 & 06.03.2025 passed by Hon'ble National Green Tribunal in Original Application No. 781/2024 in the matter of "Manish Jain Vs. UOI & Ors" (copy enclosed) regarding Dumping of domestic dry and wet garbage, commercial waste/garbage on the bank of river Yamuna near Pusta Road and its Ghats near Wazirabad and Jagatpur Village and seeking intervention of this Hon'ble Tribunal to direct the Respondents to take effective steps to clear/remove debris from Yamuna Bank between boundary wall of Delhi Jal Board, Wazirabad to Shyam Ghat at Jagatpur and all other locations suffering the same issues (copy enclosed).

It was also informed that in that 3 kilometers stretch many Ghats had been encroached by the unauthorized occupants even by making pakka structure at (obviously the same cannot be raised

Contd...2

without indulgence of the officials either for some consideration or some other benefits, who are responsible to protect the Yamuna River) i.e. Ram Ghat, Kalighat, Hanuman Chowk, Shyam Ghat etc which are badly affecting the health of residents and surrounding natural habitat of Wazirabad, Jagatpur village area. The applicant has also raised the issue of non-implementation of various environmental laws, more particularly the Air (Prevention and Control of Pollution) Act, 1981, water (Prevention and Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986 which has led adverse impacts on public health and environment at large.

The Hon'ble NGT in the order dated 06.03.2025 has issued following directions as reproduced below:-

-
6. Grievance which has been raised by the applicant needs to be remediated by the concerned authorities. Hence, we direct all the concerned respondents to coordinate and take appropriate remedial action at the ground level expeditiously.
 7. List on 10.07.2025.
-"

Further, as per the Solid Waste Management Rules, 2016, appropriate actions regarding scientific handling & management of municipal solid waste are to be taken by the concern departments like, Department of Urban Development, Local Bodies/ Authorities, District Magistrate, etc.

In addition to the above, the Hon'ble NGT has taken serious view w.r.t. dumping of solid waste material, debris and construction waste in & around river Yamuna and completely prohibited on dumping of any material in & around river Yamuna vide judgement dated 13.01.2015 in O.A. No. 06/2012 in the matter of "Manoj Mishra Vs UOI & Ors.". And vide said judgement the Hon'ble NGT has directed the concerned authorities/departments to impose penalties w.r.t. dumping of waste materials in & around river Yamuna. (copy of relevant part of the said judgment is enclosed)

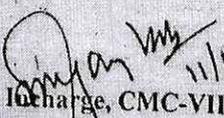
A letter was also issued to you on 03.03.2025 seeking compliance report/ ATR of the aforesaid Hon'ble NGT orders (copy enclosed), but ATR/ Compliance report is still awaiting from your good office.

In view of above, you are once again requested to take necessary action pertaining to your department & submit the compliance report/ ATR in this office.

Being Hon'ble NGT and time bound matter, this may be considered as most urgent.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


In-charge, CMC-VII

Encl.: As above

Copy to: -

1. Smt. Divya Sinha, Director & Divisional Head, UPC-II, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
2. In-charge, Legal Cell, DPCC.
3. Master File, CMC-VII.